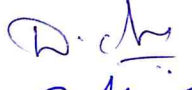




NATIONAL COMPANY LAW TRIBUNAL
DIVISIONAL BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 21/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL
SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/5/2016
NAME OF THE PETITIONER(S) : Shri Kuberan N. & 21 Others
NAME OF THE RESPONDENT(S) : Monarch Steels (India) Limited & 3 Others
UNDER SECTION : 397/398

S.No.	Name (in Capitals)	Represented by	Signature
1.	D. CHANDRAGUPTA.	Counsel for R ₂ .	
2.	KERETH KRISHNA PRIYADARSHINI FOR T.K. BHASKAR	COUNSEL FOR PETITIONERS	
3.	SUBRAMANIAM. U	4th Respondent	

ORDER

Ms N Priyadarshini, counsel for petitioner present. Shri D Chandragupta, counsel for R₂ present and reported that he has received information that R₃ died at Hyderabad and is not representing R₃. Shri Subramaniam, R₄ present in person. Counsel for petitioner stated that she has made paper publication in respect of notice served on R₁ and filed the affidavit alongwith paper publication in vernacular language. R₁ is called absent. Services against R₁ is held sufficient. In the circumstances, R₁ is proceeded ex parte. Counsel for petitioner is directed to take steps to bring the LR's of R₅ & R₇ and also R₃, reportedly died. Put up on **14.06.2017 at 10.30 A.M.**

(Ch. Md. Sharief Tariq)
Member (Judicial)

(K. Anantha Padmanabha Swamy)
Member (Judicial)